

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
07-06-2024 AT 10:30 AM**

**CP(IB) No. 12/95/HDB/2024
AND
IA (IBC) 428/2024 in CP(IB) No. 12/95/HDB/2024
u/s. 95 of IBC, 2016**

IN THE MATTER OF:
IFCI LIMITED

...Petitioner

AND

Sri. Piyush Agarwal

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP(IB) No. 12/95/HDB/2024

Matter adjourned to 01.07.2024.

IA (IBC) 428/2024

Learned Counsel Ms Meghana, for Financial Creditor present through Video Conference.

Learned Counsel Mr Jagadhish, for respondent present through Video Conference.

Learned Counsel Smt Mummaneni Vazra Laxmi, for applicant present through Video Conference.

Objections by Personal Guarantor to the reply of Resolution Professional report filed.

At request of learned counsel for the respondent, matter adjourned to 01.07.2024, as a last chance.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**